

Central Administrative Tribunal
Principal Bench

....

OA No. 1381/95

New Delhi, this the 25th day of Oct., 1995

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri K.Muthukumar, Member (A)

M.V.S.Rangandham,
S/o Shri M.S.M. Sharma,
Assistant Director,
Govt. of India,
Dept. of Statistics,
Central Statistical Organisation
posted at Computer Centre,
10-East Block, R.K. Puram,
New Delhi 110 066.

Resident of B2A-128, Janakpuri,
New Delhi 110 058.

...Applicant

(In person)

Versus

The Union of India represented by
Secretary,
Govt. of India,
Ministry of Planning and Programme Implementation,
Department of Statistics,
4th Floor, Sardar Patel Bhawan,
Parliament Street,
New Delhi. ...Respondents

(New Delhi)

ORDER (ORAL)

By Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The applicant in this O.A. has prayed for the
following relief:-

a) Since the applicant, who is an officer of
Indian Statistical Service (ISS) cannot be
posted to any job not covered under Schedule-I
of ISS Rules, 1961, the Hon'ble Tribunal may
be pleased to declare that the Respondent has
exceeded his powers in posting the applicant to
carry out the functions of an Assistant Director
of Computer Centre w.e.f. 1.8.1994.

b) The Hon'ble Tribunal may also be pleased to pass

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(B)

an order restraining the respondents in assigning jobs other than those mentioned in Schedule-I of I.S.S Rules, 1961 to the applicant, in future, including the functions of an Assistant Director of Computer Centre.

c) The Hon'ble Tribunal may also direct the respondents to pay deputation allowance, fee or honorarium to the applicant for the additional work done by him w.e.f. 1.8.1994 in exercising technical and administrative control over the staff of Computer Centre.

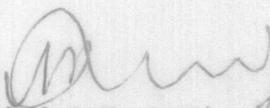
(d) Hon'ble Tribunal may also be pleased to award the costs of this application to the applicant.

The applicant who is present in person has admitted that the post of Assistant Director held by him is a cadre post. He has not been able to indicate that the duties assigned to him fall outside the purview of the duties and responsibilities of Assistant Director.

Therefore, we are of the considered view that his grievance is only imaginary. No judicial intervention therefore, is called for. The application is, therefore, rejected under Section 19(3) of the Administrative Tribunals Act, 1985.

No costs.


(K. MUTHUKUMAR)
Member (A)


(A. V. HARIDASAN)
Vice-Chairman (J)

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